

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.137/Chd/CHD/2020

**Under Section 9 of the
Insolvency & Bankruptcy
Code, 2016**

In the matter of:-

Eco Paryavaran Engineers and Consultants Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

ROC Foods Limited (formerly known
as M/s Alchemist Foods Pvt. Ltd.)

....Respondent-Corporate Debtor

Present through Video Conferencing :-

Mr. Rohan Jain, Advocate for the petitioner

At the request of learned counsel for the petitioner, issue fresh notice to the respondent in the CP. The petitioner shall collect the notice from the Registry and send the same through speed post or e-mail or by Dasti along with copy of this order, copy of petition and the entire paper book to the respondent and file affidavit of service along with copy of postal receipts and tracking reports within two weeks.

2. In case, the service of speed post on the respondent is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with paper clippings.

3. The respondent shall file their reply, if any, within four weeks after receipt of notice, with a copy in advance to the counsel opposite and

rejoinder thereto, if any, may be filed within two weeks thereafter with a copy in advance to the counsel opposite.

4. List the CP on 28.04.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

Jan., 06, 2021
AV